

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10752-10753/2004

(From the judgement and order dated 07/08/2003 in CM No. 140/2003 & FAO No. 2687/2003 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SHRI PAL

Petitioner(s)

VERSUS

RAM CHANDER & ORS.

Respondent(s)

(With appln(s) for clarification/modification of court's order and c/delay in filing SLP and c/delay in refiling SLP and prayer for interim relief and office report)

Date: 25/04/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner(s) Mr. Sanjiv Dutta, Adv.
Mr. Dipak Jena, Adv.
Mr. V.N. Raghupathy, Adv.

For Respondent(s) Mr. S.K. Sube, Sr. Adv.
Mr. L.S. Chauhan, Adv.
Dr. Kailash Chand, Adv.

Mr. Anil Pandey, Adv.

Mr. Pankaj Kumar Singh, Adv.

Dr. Vinod K. Tiwari, Adv.

Mr. K.L. Janjani, Adv.

UPON hearing counsel the Court made the following

O R D E R

The petitioner has admittedly not made any deposit pursuant to this Court's order dated 31.05.2004. The Special Leave Petition has already stood dismissed in terms of the same order.

Mahabeer Singh

Court Master

(Madhu Saxena)

(Court Master)